

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH COURT VI

Item No. 08.

C.P. (IB)/802(MB)2023

CORAM

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **08.05.2024**

NAME OF THE PARTIES : **Canara Bank**

Vs

Shrivallabh Pittie Industries Limited

For FC : Adv. Uma Chatterjee i/b Orbit Law Services

For CD : Absent.

IBC under Sec. 7

ORDER

1. Counsel for the FC submits that the CD is already undergoing CIRP before Bench I of this Tribunal in CP No. 440/2023 *vide* order dated 07.03.2024.
2. In view of the above, this CP has become **infructuous and accordingly stands disposed of.**
3. Counsel for the FC requests for liberty to revive the main C.P. in the event matter is settled in CP No. 440/2023. Liberty granted subject to any law for the time being in force.

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)

//SKS//